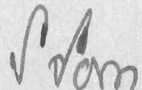


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(6)

Serial No. of Order	Date of Order	Order with Signature
3.15-1-99		Learned counsel for the applicant is absent nor has any request been made on his behalf seeking adjournment. On last occasion, the matter was posted to today for peremptory hearing on a request made on behalf of the learned counsel for the applicant. This is a 1992 matter where pleadings have been completed long ago. In view of this, the matter, can not be allowed to drag on indefinitely. In view of this, we have heard Mr. B. Pal, learned Senior standing counsel appearing for the Respondents, The Original Application is dismissed for default.  Vice-Chief Member (Judicial)